

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P. No.82/2001 IN  
OA No.2222/1997

This the 25th day of May, 2001

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. All India Telecom Civil Wing  
Non-Gazetted Employees Union,  
Central Headquarters,  
RZ-69, South Extension Part-III,  
Sukkar Bazar, Uttam Nagar,  
New Delhi - 110059.
2. Shri A.S. Sharma,  
D/Man Grade.III (C),  
o/o, Ex. Engineer-IV, MTNL,  
Eastern Court, New Delhi. ....Applicants  
(None for the applicant)

VERSUS

Shri Shyamal Ghosh,  
Chairman,  
Department of Telecommunication,  
20 Sanchar Bhavan,  
Ashoka Road,  
New Delhi-110001. ....Respondent/Contemner  
(By Advocate : Shri S. Mohd. Arif)

ORDER (ORAL)

By Hon'ble Shri S.R. Adige, Vice Chairman:

Shri Arif states that Tribunal's order dated 3.8.2000 in OA No.2222/1997 in regard to which Contempt Petition No.82/2001 has been filed by the petitioners, has been stayed by the Delhi High Court and the same is coming up before the High Court on 6.8.2001.

2. Under the circumstances, the Contempt Petition is disposed of, granting liberty to petitioners to seek revival of the <sup>Contempt</sup> proceedings through an MA after Delhi High Court passed <sup>order</sup> in the matter.
3. The present Contempt petition is disposed of in terms of para 2 above.

A. Vedavalli  
(Dr. A. VEDAVALLI)  
MEMBER (J)

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S.R. Adige  
(S.R. ADIGE)  
VICE-CHAIRMAN (A)